

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 13/10 held on 30.06.2009.

The Meeting No. 13/10 of Norms Committee-II was held on 30.06.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. N. L. Goswami, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:3/2/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Transferred to Different Section
	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	Defer Date:30.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

2	Case No.:1/6/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/85/050/00037/AM10/	RLA File :07/24/040/00070/AM10/	Lic.No/Date:0710064907 21.05.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.

3	Case No.:5/13/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00073/AM10/	RLA File :05/24/040/00123/AM10/	Lic.No/Date:0510243201 05.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

4	Case No.:6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

5	Case No.:1/13/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00069/AM10/	RLA File :07/24/040/00093/AM10/	Lic.No/Date:0710065291 09.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

6	Case No.:2/13/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00070/AM10/	RLA File :07/24/040/00092/AM10/	Lic.No/Date:0710065292 09.06.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.

7	Case No.:3/13/81-ALC2/2009	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00071/AM10/	RLA File :02/24/040/00003/AM10/	Lic.No/Date:0210127482 09.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

8	Case No.:4/13/81-ALC2/2009	Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00072/AM10/	RLA File :31/24/040/00037/AM10/	Lic.No/Date:3110038755 10.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

9	Case No.:7/13/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00075/AM10/	RLA File :07/24/040/00055/AM10/	Lic.No/Date:0710065317 10.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

10	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.

11	Case No.: 9/13/81-ALC2/2009	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status: Case Added
	HQ File :01/81/050/00077/AM10/	RLA File :03/94/040/00110/AM10/	Lic.No/Date:0310523944 12.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

12	Case No.: 10/13/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status: Case Added
	HQ File :01/81/050/00078/AM10/	RLA File :05/24/040/00099/AM10/	Lic.No/Date:0510243650 12.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

13	Case No.: 11/13/81-ALC2/2009	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status: Case Added
	HQ File :01/81/050/00079/AM10/	RLA File :02/24/040/00046/AM10/	Lic.No/Date:0210127724 15.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

14	Case No.: 12/13/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status: Case Added
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	HQ File :01/81/050/00080/AM10/	RLA File :03/94/040/00196/AM10/	Lic.No/Date:0310524136 15.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
15	Case No.:13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
16	Case No.:14/13/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00082/AM10/	RLA File :03/94/040/00204/AM10/	Lic.No/Date:0310524339 16.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
17	Case No.:15/13/81-ALC2/2009	Party Name:METSYS ENGINEERING AND CONSULTANCY PVT.LTD,	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00083/AM10/	RLA File :07/21/040/00248/AM10/	Lic.No/Date:0710065391 16.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			
18	Case No.:16/13/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added

HQ File :01/81/050/00084/AM10/	RLA File :05/24/040/00152/AM10/	Lic.No/Date:0510243872 17.06.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

19	Case No.:17/13/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00085/AM10/	RLA File :31/24/040/00040/AM10/	Lic.No/Date:3110038911 18.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

20	Case No.:18/13/81-ALC2/2009	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:13/81-ALC2/2009 30.06.2009	Status:Case Added
	HQ File :01/81/050/00086/AM10/	RLA File :52/21/040/00039/AM10/	Lic.No/Date:5210027072 22.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.08.2009.			

PART –AR –FRESH

Case No. AR-15	M/s Alstom Projects India Ltd.
Meeting No.13/81/09	F.No.01/81/162/0004/ AM10/DES-II
Dated 30-06-2009	Advance Licence No.0310464531 dt. 11-03-2008

Decision : The case regarding amendment in the description of item of import in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The norms the Norms Committee, after deliberating upon the case, decided to allow amendment in respect of the subject Advance Authorisation as under:-

1. The description of item of import No. 3 may be amended to "Hot Rolled wide strip in sheets, Domex 700 Pole Sheet.
2. The description of item of import No. 4 may be amended to "Hot Rolled wide strip in sheets, Domex 500 Pole Sheet.

Note: The request was considered as the norms under the licence are yet to be ratified.
R/A may take suitable consequential action accordingly.

Case No. AR-16	M/s Farnoz Electricals,Mumbai
Meeting No.13/81/09	F.No.01/81/50/143/AM09/DES-II
Dated 30-06-2009	Advance Licence No.0310471554 dt.16-05-2008
	RLA F.No.03/94/40/0079/AM09

Decision : The case regarding amendment in the quantity of items of import in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 30.06.2009. The norms the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-

1. The quantity of item of import No. 2 may be allowed as 280 Nos on net to net basis.
2. The quantity of item of import No. 3 may be allowed as 280 Nos on net to net basis.

R/A may take suitable consequential action accordingly.